

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MINAQUA INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MINAQUA INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	February 16 th , 2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U74110MH2013PTC240552
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No S-26, 2 nd Floor Ginger Square, Main road, Jaripatka, Nagpur, Nagpur, 440014
6.	Insolvency commencement date in respect of corporate debtor	November 04 th , 2025
7.	Estimated date of closure of insolvency resolution process	May 03 rd , 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<u>Name</u> : Mr.Neehal Mahamulal Pathan <u>Reg.No</u> .IBBI/IPA-001/IP-P/01561/2018-19/12406
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address</u> : Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH Email – cirp.minaqua@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address</u> : Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH email - cirp.minaqua@gmail.com
11.	Last date for submission of claims	November 18 th , 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s.Minaqua International Private Limited On November 04th, 2025**

The creditors of **M/s. Minaqua International Private Limited.** are hereby called upon to submit their claims with proof on or before **November 18th, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA - NA

Submission of false or misleading proofs of claim shall attract penalties.

Date: November 05th, 2025

Place: Nagpur



Neehal Mahamulal Pathan
Interim Resolution Professional of
Minaqua International Private Limited
Reg.No.IBBI/IPA-001/IP-P/01561/2018-19/12406